

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 49/TT/2019

- Subject** : Petition for approval of transmission tariff from COD to 31.3.2019 for Tumkur (Pavagada) Pool-Hiriyur 400 kV D/C line along with associated bays and equipment at both ends under transmission system for Ultra Mega Solar Power Park at Tumkur (Pavagada), Karnataka Phase-I”.
- Date of Hearing** : 11.2.2020
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Tamil Nadu Generation and Distribution Corporation Ltd. (TANGEDCO) and 18 others.
- Parties present** : Shri Vallinayagam, Advocate, TANGEDCO
Ms. R. Alamelu, TANGEDCO
Ms. Mitali Samant, PGCIL
Shri V.K. Singh, PGCIL
Shri S.S Raju, PGCIL
Shri Zafrul Hasan, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the information sought in RoP of hearing dated 17.12.2019 was submitted vide affidavit dated 3.1.2020, which contains all the information and documents including the details of billing and RPO obligations for waiver of transmission charges and list of generators which are eligible for waiver of transmission charges. He prayed that tariff of the assets covered in the instant petition may be determined on the basis of material and documents available on record.

2. The Commission directed the petitioner to furnish and upload all the details based on which billing is done and RPO obligations for waiver of transmission charges and losses has been ascertained and finalized by the petitioner and to also



submit the following information on affidavit with an advance copy to the respondents by 20.3.2020:-

- a) Though there is no time over-run in the present petition, furnish the activities planned and their actual completion in the following format for the purpose of prudence check:-

Asset	Activity	Period of activity			
		Planned		Achieved	
		From	To	From	To
	Land acquisition				
	LOA				
	Supplies (Structures, equipment's, etc.)				
	Civil works and erection				
	Testing & COD				

- b) CPM/PERT chart on actual basis.
c) The details of the total grant claimed under the PSDF, sanctioned and received as well as its allocation to assets covered under various phases and details of the petitions under which the assets are covered.

3. The Commission directed the respondents to file their reply, if any, by 27.3.2020 and the Petitioner to file rejoinder, if any, by 6.4.2020. The Commission further directed the parties to adhere to the timeline specified and no extension of time shall be granted.

4. Subject to above, the Commission reserved the order in the matter.

By order of Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

